

for remaining absent from all the sittings of the House during the current Session ?

(No Hon. Member dissented)

THE DEPUTY CHAIRMAN : Permission to remain absent is granted. We also wish him a quick recovery.

RE : SPURT IN MILITANT ACTIVITIES IN DODA, KASHMIR

डा. मूरली मनोहर जोशी (उत्तर प्रदेश) : उपसभापति महोदया, मैंने कुछ दिन पहले कश्मीर के बारे में कालिग अटेंशन मोशन दिया था, अभी तक उसका कुछ निर्णय नहीं हुआ है और यह बार बार कहा जा रहा है। वह पिछले मंडे को लिया जाना था : (ध्वजघान)

उपसभापति : कालिग अटेंशन के सिलसिले में चेयरमैन साहब ने कुछ निर्णय ले लिया है। मुझे लगता है कि इस हफ्ते में ले लेंगे।

डा. मूरली मनोहर जोशी : उपसभापति महोदया, दूसरी बात यह है कि कश्मीर के अन्दर हालत निरंतर बहुत तेजी से बिगड़ रही है। डोडा के इलाके में जो परिस्थिति पैदा हो गई है, वह बहुत गंभीर है। वहां 24 दिनों तक सरकारी कर्मचारियों ने हड़ताल की और चार सरकारी कर्मचारी काम करते हुए ऑन ड्यूटी मारे गये लेकिन उनमें से एक के इलावा किसी और को कम्पेनसेशन नहीं दिया गया। लोग बदस्तूर मारे जा रहे हैं। मिलिटेंट्स वहां पर बंदूकें छीन रहे हैं, लोगों की हत्याएं कर रहे हैं। पुलिस के ऊपर हमला किया गया, एम्बुनिशन लूट कर ले गये हैं। मुझे ऐसा लगता है कि वहां ऐसी स्थिति पैदा होने जा रही है जो पिछले दिनों कश्मीर वैली के अन्दर हुई। मैं यह चाहूंगा कि इस पर सरकार नियंत्रण करे। डोडा की सारी मांगों को देखा जाए। वहां भद्रवाहा में कैंटीनमेंट जल्दी से जल्दी बनाया जाए और मिलिटेंट्स को वहां इफेक्टिवनी कर किया जाए। जो लोग वहां प्रशासन के अन्दर इन लोगों से मिले हुए हैं, इसके बारे में लोगों को पूरी शिकायत है। कल ही मेरे पास वहां से सूचना आई है कि वहां पुलिस इंस्पेक्टरों को मारा गया और उनके ब्रागर्स एंड एम्बुनिशन छीन लिये गये। यह पोडीशन अगर डोडा के अन्दर निरंतर चलती

रहेगी तो वहां से भी माफ़ेशन शुरू हो जाएगा तो कश्मीर की मिलिटेंट्स हिमाचल प्रदेश तक आएंगी। यह डोडा बिल्कुल मिला हुआ है एक तरफ हिमाचल प्रदेश से और दूसरी तरफ कश्मीर से। इसलिए मैं चाहता हूं कि सरकार पूरी कार्यवाही कर के डोडा के मिलिटेंट्स को रोके और डोडा को डिस्बैंड करिया घोषित कर के उसे ग्रामीं के हवाले करे तथा सरकारी कर्मचारियों को सुरक्षा दे और लोगों को कम्पेनसेशन दे।

SHRI YASHWANT SINHA (Bihar) : Madam, is this Government, is the Parliament, going to be again a mute witness to the very arbitrary action of the Election Commission ?

THE DEPUTY CHAIRMAN : Mr. Ambedkar is raising it.

SHRI KAMAL MORARKA (Rajasthan) : Madam, I wanted to raise a matter about Bombay.

THE DEPUTY CHAIRMAN : I will allow you. Now, Mr. Ambedkar, please.

RE-POSTPONEMENT OF THE PARLIAMENTARY BY-ELECTIONS

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated) : Madam, the Election Commission has given orders for preparation of new electoral rolls. The orders were given in July and the work is most likely to be completed sometime in August. Having given these orders there is again a new order that the old electoral rolls which are prepared should be destroyed. This is totally against the system which has been followed for the last 40 years. The system of revising the electoral rolls was that a supplementary list used to be added to the old list. In this way we could come to know about the names that have been added or deleted, but now that process has been given a go-by and new electoral rolls are being prepared. While preparing the new electoral rolls, the names of those who are above 18 are being included. There

is no way whereby it could be found out whether the person is an Indian or a non-Indian. I know in cities persons who have come from different countries have stayed here, they have married and settled here. They have thrown away their passports. If this process continues, I have an apprehension that the names of those persons who are non-Indians will also be included in the new electoral rolls and the new electoral rolls will be deciding the citizenship of that person. According to the old system, we could come to know about the names of the persons which were added or deleted.

If the things go like this, this process is going to continue for one or two years. Already this is costing nearly about Rs. 2 crores per constituency and it is my apprehension that those who are non-Indians will also get the citizenship. I would like to know whether this Parliament has given that right to the Election Commission.

SHRI YASHWANT SINHA (Bihar) : This was not my issue. The issue which I wish to bring to the notice of the Chair and the House is the very arbitrary action of the Chief Election Commissioner in postponing the parliamentary by-elections and in one particular case he says—in the case of Palani—that it is because there is drought and any relief work will suffer seriously. That is the reason why he has postponed the by-election there. He has said it as if drought has appeared overnight and he did not know, when he ordered elections, that there was going to be drought and the situation of law and order (Interruptions).

श्री शंकर दयाल सिंह (बिहार) बिहार में—
इतना बड़ा सूखा है कि उसके सामने ...
व्यवधान

श्री यशवंत सिन्हा : नहीं नहीं है ।

श्री शंकर दयाल सिंह : उससे बड़ा सूखा तो
कहीं न ही है । (व्यवधान)

SHRI YASHWANT SINHA : What is this happening, Madam ? We have repeatedly raised this issue in this House. (Interruptions).

SHRI O. RAJAGOPAL (Madhya Pradesh) : Ever since the notification has been issued there has not been a single incident of communal clash. I have been in Ottapalam for the last two days. There have been a number of public meetings. There was no clash, not a single case of communal clash. There was total peace. This postponement of by-election of Ottapalam is only motivated or politically (Interruptions).

SHRI YASHWANT SINHA : The only conclusion that we can draw is that they are fully in league with the Chief Election Commissioner. Otherwise, get rid of this*. Why are you permitting him to continue ?

AN HON. MEMBER : The Chief Election Commissioner takes the name of the Chief Minister and the Chief Minister takes the name of the Chief Election Commissioner. (Interruptions).

THE DEPUTY CHAIRMAN : Yes, Mr. Swaminathan, what is your problem ?

SHRI MURASOLI MARAN (Tamil Nadu) : It is highly arbitrary and political. I strongly condemn it on behalf of my party. Just 10 days are there for the polling and suddenly the Chief Election Commissioner says that because of drought he is postponing the Palani by-election, as if the drought has come overnight. I strongly condemn it. It is a political decision.

SHRI G. SWAMINATHAN (Tamil Nadu) : I have got a zero hour submission on this. (Interruptions).

SHRI O. RAJAGOPAL : The by-election has been postponed because the Congress is sure to be defeated there. That is why they wanted to avoid it.

*Expunged as ordered by the Chair.

SHRI YASHWANT SINHA : This is erosion of the democratic process in this country and this cannot be allowed.

SHRI S. JAIPAL REDDY (Andhra Pradesh) : Madam, I see a method in this * These two by-elections were postponed to oblige the Congress Party. The Congress Party was about to face a humiliating defeat.

Madam, apart from associating myself with the sentiments expressed by various Members of this House, I would like to bring to your notice that he is posing a threat to Parliament as well. He is openly threatening not to hold elections to Rajya Sabha. Even our Minister, Mr. Pranab Mukherjee, is facing the threat of non-election to Rajya Sabha. Madam, what is happening ?

SHRI G. SWAMINATHAN : Madam, I have requested for permission.

SHRI S. JAIPAL REDDY : to democracy in the country. Why should the Government keep quiet ?

SHRI G. SWAMINATHAN : Madam, my point is regarding the postponement of the.....

SHRI S. JAIPAL REDDY : Why can the Government not appoint two more Members ? Madam, I would like the Government to tell us about the difficulty in appointing two more Election Commissioners. ..(Interruptions).

There is a provision in the Constitution for appointing a multi-member Election Commission. There is a provision for appointing a three-member body. Two more Election Commissioners can be immediately appointed by the Government if the Government is seriously bothered about the issue at all.

SHRI G. SAWAMINATHAN : Madam, the Palani election has been postponed.(Interruptions).

THE DEPUTY CHAIRMAN : Please, order.

*Expunged as ordered by the Chair.

SHRI G. SWAMINATHAN : As has already been informed, Madam, the Palani election has been postponed by the Election Commission. The point that I want to raise is that on the 19th April the nominations were to commence and by the 26th the nominations were to close, and the Election Commission has postponed the election from the 19th of May to August 24 according to "THE HINDU". The withdrawal date is already over. According to "THE HINDU" it is August 24, but as per the notification it is August 19.

Madam, ten days before the election Commission postponed it. We understand that it is only a deferment or postponement of the election and not a countermanding of the election. The point raised by the Election Commission is that the relief work being done because of the drought situation, cannot be continued. Consequently, he has now postponed the election. The point about which we are now concerned is that the election process continued for three months. The candidates are already there. The withdrawal date is already over. The election has not been stopped. It has not been countermanded. The Government of Tamil Nadu has allotted some amount for the drought relief work in Palani. Should the work continue or is it to be construed as an unfair practice

THE DEPUTY CHAIRMAN : I assume Mr. Narayanasamy will comment on it as usual.

SHRI V. NARAYANASAMY (Pondicherry) : Madam, I also made a request..

SHRI G. SWAMINATHAN : Madam, this is a very serious matter. Mr. Narayanasamy, wait a minute.

THE DEPUTY CHAIRMAN : If anything is raised about Tamil Nadu, Mr. Narayanasamy will speak..(Interruptions) Order, order.

SHRI S. JAIPAL REDDY : We want the Government to respond.

SHRI YASHWANT SINHA : The Government must respond. (*Interruptions*)

SHRI G. SWAMINATHAN : The Government should respond on this matter.... (*Interruptions*)

SHRI S. JAIPAL REDDY : Is there a Government at all ? The Government should not be silent on this.

SHRI YASHWANT SINHA : The Government must respond to it. What is the Government doing ? Is the Government sleeping ?

SHRI G. SWAMINATHAN : What should we do ? Should the Tamil Nadu Government continue with the relief work or not ? This should be clarified by this Government. This is what we want to know.... (*Interruptions*)

Another most important matter, Madam, is that the drought has been there. It is not a new situation.... (*Interruptions*)

The Congress Party is afraid of this election, I charge Madam.

विपक्ष के नेता श्री सिकन्दर बख्त : सदर माहिदा, गवर्नमेंट रिस्पांड क्यों नहीं करती है ?

SHRI G. SWAMINATHAN : The Congress Party is afraid of contesting the election. It is for the first time that the Congress Party is contesting it alone in three years.

SHRI YASHWANT SINHA : They are not in a position to respond to it

THE DEPUTY CHAIRMAN : Please take your seat.

SHRI G. SWAMINATHAN : The Congress Party cannot contest the election. They wanted to postpone it. That is what I say.

THE DEPUTY CHAIRMAN : Please take your seat. Please sit down. Sit down.

SHRI G. SWAMINATHAN : The drought is not a new situation in Tamil Nadu. (*Interruptions*)

THE DEPUTY CHAIRMAN : Everybody should sit down, please.

SHRI G. SWAMINATHAN : The Commission should know... (*Interruptions*)

THE DEPUTY CHAIRMAN : Mr. Swaminathan, I say please take your seat.... (*Interruptions*)

Mr. Gurudas Das Gupta, please take your seat.... (*Interruptions*)

Mr. Swaminathan, please. Please take your seat.

SHRI G. SWAMINATHAN : This is for the first time that they are contesting an election alone, and they feel that they will get defeated. That is why they wanted to postpone the election... (*Interruptions*)

THE DEPUTY CHAIRMAN : Sit down. Sit down. Please sit down.

SHRI G. SWAMINATHAN : I strongly condemn.....

THE DEPUTY CHAIRMAN : I say, you sit down.

SHRI G. SWAMINATHAN : I strongly condemn.... (*Interruptions*)

THE DEPUTY CHAIRMAN : Mr. Swaminathan, please sit down. Everybody should sit down.... (*Interruptions*)

THE DEPUTY CHAIRMAN : Please keep quiet. Please have some patience. Everybody had say on this subject. Everybody was agitated ... (*Interruptions*) Mr. Swaminathan, this is not a proper manner. I allowed you to raise it, but it does not mean you do not ... (*Interruptions*) Please sit down.

SHRI G. SWAMINATHAN : I have not been permitted to talk. It is a very important matter.

THE DEPUTY CHAIRMAN : Please sit down now. If a matter is serious and everybody has raised the matter, it does not mean that you keep on repeating it again and again. (*Interruptions*) Mr. Gurudas Das Gupta, do not interrupt me. I don't like it. I am very sorry to tell you. When you want the Government to react to it, I have to give some direction. The Leader of the House is not here.

The Parliamentary Affairs Minister will inform the Government and convey the sentiments of the House. Beyond that what can we do ? (*Interruptions*)

SHRI YASHWANT SINHA : No. They must respond. (*Interruptions*)

SHRI SIKANDER BAKHT : Madam, we are walking out of the House in protest.

(At this stage some hon. Members left the Chamber.)

SHRI V. NARAYANASAMY (Pondicherry) : Madam, . . . (*Interruptions*)

THE DEPUTY CHAIRMAN : Mr. Narayanasamy, please keep quiet. Now that the matter is over, please let us restore peace in the House. Will you please take your seat ?

SHRI V. NARAYANASAMY : They have had their say. Now let me have my say. Madam, I will take only one minute.

THE DEPUTY CHAIRMAN : Now the matter is over. You have already taken one minute.

SHRI V. NARAYANASAMY : No, I have not taken.

THE DEPUTY CHAIRMAN : I have to make an announcement. Will you take your seat, please ?

SHRI V. NARAYANASAMY : But, I have to submit my party's point of view.

THE DEPUTY CHAIRMAN : What do you want to say ? Do you want the postponement of the election or you don't want it ? You say in two words.

SHRI V. NARAYANASAMY : Madam, I will say in only two words. There was a representation from various political parties that since the drought situation was prevailing in Palani, the election there should be postponed. Madam, the Tamil Nadu Government sent a reply about the drought. Another reply was sent by the Chief Secretary saying that they are spending more than Rs. 300 crores for drinking water in the area.

1097 RSS/94—11.

THE DEPUTY CHAIRMAN : That is not connected with it. So, please sit down. There is no point in discussing the entire Tamil Nadu situation.

SHRI V. NARAYANASAMY : I am not discussing the entire Tamil Nadu situation.

THE DEPUTY CHAIRMAN : Please take your seat.

SHRI V. NARAYANASAMY : I am stating my point of view. Therefore, I am submitting that in order to win over the electorate this is what they have been doing. That was the observation of the Chief Election Commissioner. There was a representation by the Congress party of the State saying that they were spending money to win over the electorate by digging bore-wells at the time when the election process was going on. Therefore, I submit that the observation of the Election Commission is right.

THE DEPUTY CHAIRMAN : O.K. Now, I have to inform the House that the Members have expressed their desire to watch the proceedings in the Lok Sabha at 2 o'clock today. If the House so agrees, we will adjourn the House for lunch at 2 O'clock, instead of 1.30, for one hour. That is from 2 to 3 we will have the lunch hour.

And as we have got the Finance Bill today and the Members had made observation in the House that not enough time is given for the financial matters and discussion, I would request the Members of the House to have the Special Mentions after we finish the Finance Bill, if the House so agrees. Now, there is nobody in the House to agree, except . . . Mrs. Sinha do you agree ? You agree. Then I will permit you. If you want to say something, you say.